

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-254(PB)/2017

IN THE MATTER OF:

Central Bank of India
Vs.
NCML Industries Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.09.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Shri R. VARADHARAJAN,
Hon'ble Member(Judicial)**

For the Applicant/petitioner: Mr. Jaswinder Singh, Advocate

For the Respondent : Mr. Arvind Kumar, Ms. Puri Marwaha Gupta, Advs.

ORDER

Put up before the regular Bench on 22nd September, 2017.

— Sd —

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

— Sd —

**(R. VARADHARAJAN)
MEMBER(JUDICIAL)**

15.09.2017
V. Sethi